

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI):** (a) to (d) The information is being collected and will be laid on the table of the House.

[English]

**Proposal to produce more Steel by Private Sector**

1632. **SHRI UTTAM RATHOD: SHRIMATHI BASAVA RAJESWARI:**

Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantity of steel being produced in the country by the private sector;

(b) whether Government propose to allow private sector to expand its production capacity and set up new steel projects; and

(c) if so, the details thereof and the steel expected to be produced through private sector by the end of the Eighth Plan?

**THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI):** (a) The quantity of crude steel produced by the secondary producers during 1989-90 was 3.13 million tonnes and that by the Tata Iron & Steel Company Ltd. (TISCO) 2.32 million tonnes.

(b) and (c) It has been decided to allow creation of additional steel making capacity in the secondary sector with unit capacity upto one million tonne based on electric arc furnace/energy optimising technologies including small blast furnaces. Entrepreneurs will have the option to decide the plant size keeping in view the product-mix and technology to be adopted. Six million tonnes of crude steel is expected to be produced by the secondary producers by the end of the Eighth Plan and 3.05 million tonnes by TISCO.

**Promotion of SC/ST Candidates in NFDC**

1633. **SHRI ANADI CHARAN DAS:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether no relaxation is given to Scheduled Caste and Scheduled Tribe candidates in departmental promotions in National Film Development Corporation as provided in Presidential Directive;

(b) if so, the reasons therefor;

(c) the number of times the D.P.C. met for selection of candidates in promotion and the number of times when no SC/ST representative was included in D.P.C. and the reasons therefor;

(d) the total strength in National Film Development Corporation as on 30 June, 1990 and the number of SC/ST amongst them; and

(e) the steps taken to fill the backlog of reserved posts?

**THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):** (a) and (b) The National Film Development Corporation (NFDC) gives relaxation in gradation to the Scheduled Caste/Scheduled Tribe candidates for considering them for promotion.

(c) Since 1982 the DPC constituted for recruitment and promotion upto the level of Senior Assistants in the NFDC has met on 15 occasions upto March, 1990. There was no SC/ST member in the D.P.C. on three occasions prior to 1983. An SC member was nominated to the D.P.C. in April, 1983 who has been associated in all the DPCs meeting held thereafter.

(d) the staff strength of NFDC as on 30-6-90 was 283 out of which 30 employees belong to SC/ST category

(c) Steps have already been taken to fill the backlog of reserved posts under the special recruitment drive for SC/ST and consequently three backlog posts of SC/ST have been filled.

**Audit of Profit to Cine Workers Welfare Fund**

1634. SHRI G. KRISHNA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is a mention of 5 per cent net profit on Gandhi Film to be credited to National Film Development Corporation in the audit report submitted by Baker Breaks Chartered Accountants, London;

(b) if not, the reasons therefor;

(c) whether the audit reports of N.F.D.C. pertaining of Gandhi Film has been received upto date from the Chartered Accountants of London;

(d) if not, the action taken by Government in this regard; and

(e) the steps taken by Government against the violators of the contract?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):

(a) and (b) 5% net profit on GANDHI film, which is payable to the Cine Artistes Welfare Fund, is separately retained by trustees in London. There is no mention either in the agreement, or in the audit report that the amount should be credited to the National Film Development Corporation since this amount is creditable to a separate account which is payable to the Cine Artistes Welfare Fund under instructions of the trustees to the joint account. The credit account is pen-

ding transfer owing to some objections raised by Sir Richard Attenborough regarding the nomenclature and appropriateness of the fund.

(c) and (d) Audited Accounts of GANDHI have been received upto 31-3-1985. NFDC have been repeatedly requesting for audited accounts of subsequent years and have been assured that the audited accounts for subsequent years are in the process of finalisation. In the meantime, amounts due to the partners including 5% of profits towards Cine Artistes Welfare Fund are being credited on the basis of unaudited accounts received.

(e) The transfer of 5% profit to Cine Artistes Welfare Fund is being held up at the instance of Sir Richard Attenborough. The Government is alive to the situation and making its best efforts to get 5% net profits from the film GANDHI repatriated and transferred to India to the Cine Artistes Welfare Fund.

[Translation]

**Exports by Hindustan Lever Limited**

1635. SHRI HARSH VARDHAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the policy of Government for promoting export applies to the existing multi national companies operating in India; and

(b) the total production/sales of the products of Hindustan Lever Limited and the percentage thereof which is exported?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Yes, Sir.

(b) The total production of the products of Hindustan Lever Ltd., the total exports, the percentage thereof during 1986-87, 1987-88 and 1988-89 are given below:

Year	Production	F.O.B. value of Exports	Percentage
1986-87	Rs. 829,87,10,000	Rs. 52,51,14,129	6.33%
1987-88	Rs. 911,10,69,000	Rs. 60,45,55,934	6.63%
1988-89	Rs. 1021,85,91,000	Rs. 36,69,83,921	3.59%